

NATIONAL COMPANY LAW TRIBUNAL
COURT ROOM NO. 1,
MUMBAI BENCH

Item No. 8

IA 1828/2024 (NEW IA) IN C.P. (IB)/469(MB)2023

CORAM:

SH. PRABHAT KUMAR JUSTICE VIRENDRASINGH BISHT (Retd.)
HON'BLE MEMBER (TECHNICAL) HON'BLE MEMBER (JUDICIAL)

ORDER SHEET OF THE HEARING ON 22.04.2024

NAME OF THE PARTIES: **KAUSAR TEXTILE PRIVATE LIMITED VS**
 REWARD REAL ESTATE COMPANY
 LIMITED

Section 7 of the Insolvency and Bankruptcy Code, 2016 & Rule 11

ORDER

IA 1828/2024 (NEW IA) IN C.P. (IB)/469(MB)2023

- 1) Mr. Devul Dighe a/w Ms. Supriya Patil, Ld. Counsel for the Applicant is present.
- 2) The present Interlocutory Application has been filed by the Applicant, Resolution Professional of the Corporate Debtor under Rule 11 of NCLT Rules, 2016 for placing on record 1st Progress Report.
- 3) The said Report filed by the Applicant, Resolution Professional is taken on record. No order is called for.
- 4) The Interlocutory Application bearing IA No. 1828 of 2024, is disposed of as Allowed.

5) Registry shall list the main Company Petition on Board on the date when the Other Interlocutory Applications, arising out of the present Company Petition are listed.

Sd/-

**PRABHAT KUMAR
MEMBER (TECHNICAL)**

Sd/-

**JUSTICE VIRENDRASINGH BISHT
MEMBER (JUDICIAL)**

Vedant Kedare